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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 26/2015-2020
New Delhi, Dated: / September, 2017

Subject: Amendment in Policy condition No.2 to Chapter 95 of ITC (HS), 2017 – Schedule – 1 (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the Policy Condition No.2 to Chapter 95 of ITC (HS), 2017 – Schedule – 1 (Import Policy), as under:

Existing Policy Condition No.2	Revised Policy Condition No.2
<p>Import of Toys (all items under EXIM Codes 95030010, 95030020, 95030030 and 95030090) shall be permitted freely when accompanied by the following two types of certificates:</p> <p>(i) A certificate that the toys being imported conform to the standards prescribed in</p> <p>(a) ASTM F963 or</p> <p>(b) ISO 8124 (Parts I-III) or</p> <p>(c) IS 9873 [Parts I -III] or</p> <p>(d) EN 71;</p> <p>and</p> <p>(ii) A Certificate of Conformance from the manufacturer that representative sample of the toys being imported have been tested by an independent laboratory which is accredited under International Laboratory Accreditation Cooperation (ILAC) Mutual Recognition Arrangement (MRA) and found to meet the specifications indicated in (i) above (to know more on ILAC MRA visit the website: http://www.ilac.org/). The certificate would also link the toys in the consignment to the period of manufacture indicated in the Certificate of Conformity.</p>	<p>Import of Toys (all items under EXIM Codes 95030010, 95030020, 95030030 and 95030090) shall be permitted freely when accompanied by the following certificates:</p> <p>(i) A certificate that the toys being imported conform to the standards prescribed by Bureau of Indian Standards (BIS):</p> <p>a) IS: 9873 (Part 1) – Safety of toys; Part – 1 Safety aspects related to mechanical and physical properties (Third Revision).</p> <p>b) IS:9873 (Part 2) – Safety of Toys; Part – 2 Flammability (Third Revision)</p> <p>c) IS : 9873 (Part 3) – Safety of Toys; Part – 3 Migration of certain elements (Second Revision)</p> <p>d) IS: 9873 (Part 4) Safety of Toys; Part – 4 Swings, Slides and similar activities Toys for indoor and outdoor family domestic use.</p> <p>e) IS: 9873 (Part 7) – Safety of Toys; Part – 7 Requirements and test methods for finger paints.</p> <p>f) IS: 9873 (Part 9) – Safety of Toys; Part – 9 Certain phthalates esters in toys and Children’s products.</p> <p>g) IS: 15644 – Safety of Electric Toys.</p> <p>(ii) A Certificate that the toys being imported conform to the standards prescribed in IS: 9873 Part – 1, Part – 2, Part – 3, Part – 4, Part – 7, Part – 9 and 15644:2006.</p> <p>(iii) A Certificate of Conformance from the manufacturer that representative sample of the toys being imported have been tested by an independent laboratory which is accredited by NABL, India and found to meet the specifications indicated above. The Certificate would also link the toys in the consignment to the period of manufacture indicated in the Certificate of Conformity.</p>

2. **Effect of this Notification:** Policy condition No.2 to chapter 95 of ITC (HS), 2017 – Schedule – 1 (Import Policy) revised.

(Alok Vardhan Chaturvedi)
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